

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU**

(Through web-based video conferencing platform)

**ITEM No.42
C.P.(IB)No.135/BB/2024**

IN THE MATTER OF:

M/s. Motif AI Pvt. Ltd. ... Petitioner
Vs.
ROC, Karnataka ... Respondent

Order under Section 59 (7) of Insolvency and Bankruptcy Code, 2016

Order delivered on: 22.07.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Liquidator : Ms. Lakshmi Priyanka

ORDER

1. Heard the Ld. Counsel appearing for the Liquidator.
2. Issue Notice to the ROC, Karnataka. Registry is directed to prepare the notice and Counsel for the Petitioner is permitted to collect the notice and serve it on the Respondent along with the copy of the Petition and other material documents through e-mail as well as by Speed Post and to file an Affidavit of Service along with tracking report in the Registry within a period of two weeks.
3. A period of 30 days' time is granted to the ROC for filing report from the date of receipt of notice and two weeks' for filing responses by the Petitioner, if any, thereto from the date of receipt of copy of report is granted.
4. List the case on **27.09.2024**.

**-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

**-Sd-
T.KRISHNAVALLI
MEMBER (JUDICIAL)**

Shruthi